BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL

BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 416 of 2025

Gopal Chandra Vanwasi Applicant

Versus

Indian Oil Corporation Ltd. and Ors. Respondents

I N D E X

S.No.	Particulars	Pages
1.	Reply Affidavit on behalf of the Uttarakhand Pollution Control Board	
2.	Annexure 1 A copy of the letter dated 24.09.2025	
3.	Annexure 2 A copy of the letter dated 21.06.2024 Along with other letters	

Filed by

[MUKESH VERMA]
Advocate for the State of Maharashtra
Ch. No. 50, Old Block
Supreme Court of India,
New Delhi 110 001
(M) 9810108098
E-mail: mvermadv@gmail.com

New Delhi
Dated: 30.10.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No.416 of 2025

Gopal Chandra Vanwasi ...Applicant

Versus

Indian Oil Corporation Ltd. and Ors. ...Respondents

REPLY AFFIDAVIT ON BEHALF OF THE UTTARAKHAND POLLUTION CONTROL BOARD

I, Dr. Parag Madhukar Dhakate, aged about 48 years, S/o Sh. M.B. Dhakate, presently post at Member Secretary, Uttarakhand Pollution Control Board, Gaura Devi Paryavaran Bhawan, IT Park, Dehradun, Uttarakhand, do hereby solemnly affirm and declare as under;

1. That the deponent is presently posted as Member Secretary, Uttarakhand Pollution Control Board and as such is fully conversant with the facts of the cases and competent to file the present reply affidavit.

2. That I have perused the contents of the captioned Original Application. In this respectful submission, I deny each and every averment made except which are matter of records and contentions

raised in the present Original Application. Nothing stated therein should be deemed to have been admitted unless the same is expressly admitted herein.

PARAWISE REPLY:

1.1. That the content of the para 1.1 are matter of record, hence need not reply on behalf of the answering respondent.

1.2. That the content of the para 1.2 are matter of record, hence need not reply on behalf of the answering respondent.

1.3. That the content of the para 1.3 are matter of record, hence need not reply on behalf of the answering respondent.

1.4. That the content of the para 1.4 are matter of record, hence need not reply on behalf of the answering respondent.

1.5. That the contents of the para 1.5 are not agreed. Automobile fuel outlet is not covered under water/air consent by the State Board and no objection has been issued to the concerned unit by the State Board. Copy of the same is annexed as <u>Annexure 1</u>.

1.6. That the content of the para 1.6 are matter of record, hence need not reply on behalf of the answering respondent.

1.7. That the content of the para 1.7 are matter of record, hence need not reply on behalf of the answering respondent.

1.8. That the content of the para 1.8 are matter of record, hence need not reply on behalf of the answering respondent.

1.9. That the content of the para 1.9 are matter of record, hence need not reply on behalf of the answering respondent.

1.10. That the content of the para 1.10 are matter of record, hence need not reply on behalf of the answering respondent.

1.11. That the content of the para 1.11 are matter of record, hence need not reply on behalf of the answering respondent.

1.12. That the content of the para 1.12 are matter of record, hence need not reply on behalf of the answering respondent.

1.13. That the content of the para 1.13 are matter of record, hence need not reply on behalf of the answering respondent.

1.14. That the content of the para 1.14 are matter of record, hence need not reply on behalf of the answering respondent.

NOTARY
Rajender Singh Negi
Advocate
Dehradun District
Reg.No.19(01)2002
10-12-22 to 09-12-27
GOVT. OF UTTARAKHAND

1.15. That the content of the para 1.15 are matter of record, hence need not reply on behalf of the answering respondent.

1.16. That the content of the para 1.16 are matter of record, hence need not reply on behalf of the answering respondent.

1.17. That the content of the para 1.17 are matter of record, hence need not reply on behalf of the answering respondent.

1.18. That the content of the para 1.18 are matter of record, hence need not reply on behalf of the answering respondent.

1.19. That the content of the para 1.19 are matter of record, hence need not reply on behalf of the answering respondent.

1.20. In reply to para 1.20 it is submitted that a letter has been sent by the Regional Office to the officer in charge of the District Magistrate's office, Pithoragarh, regarding taking action under the Central Pollution Control Board guidelines.

1.21. That the content of the para 1.21 are matter of record, hence need not reply on behalf of the answering respondent.

1.22. That the content of the para 1.22 are matter of record, hence need not reply on behalf of the answering respondent.

1.23. That the content of the para 1.23 are matter of record, hence need not reply on behalf of the answering respondent.

NOTARY
Rajender Singh Negi
Advocate
Dehradun District
Reg.No.19(01)2002
10-12-22 to 09-12-27
GOVT. OF UTTARAKHAND

1.24. That the content of the para 1.24 are matter of record, hence need not reply on behalf of the answering respondent.

1.25. That in reply to para 1.25, the reply of the para 1.5 above may be reiterated.

1.26. That the content of the para 1.26 are matter of record, hence need not reply on behalf of the answering respondent.

1.27. That the content of the para 1.27 are matter of record, hence need not reply on behalf of the answering respondent.

1.28. That the content of the para 1.28 are matter of record, hence need not reply on behalf of the answering respondent.

1.29. That the content of the para 1.29 are matter of record, hence need not reply on behalf of the answering respondent.

1.30. That the content of the para 1.30 are matter of record, hence need not reply on behalf of the answering respondent.

1.31. That the content of the para 1.31 are matter of record, hence need not reply on behalf of the answering respondent.

1.32. That in reply to para 1.32, the reply of the para 1.5 above may be reiterated.

1.33. That the content of the para 1.33 are matter of record, hence need not reply on behalf of the answering respondent.

1.34. That the content of the para 1.34 are matter of record, hence need not reply on behalf of the answering respondent.

1.35. That the content of the para 1.35 are matter of record, hence need not reply on behalf of the answering respondent.

1.36. That the content of the para 1.36 are matter of record, hence need not reply on behalf of the answering respondent.

1.37. That the content of the para 1.37 are matter of record, hence need not reply on behalf of the answering respondent.

1.38. That the content of the para 1.38 are matter of record, hence need not reply on behalf of the answering respondent.

1.39. That the content of the para 1.39 are matter of record, hence need not reply on behalf of the answering respondent.

1.40. That the content of the para 1.40 are matter of record, hence need not reply on behalf of the answering respondent.

1.41. That in reply to para 1.41, the reply of the para 1.5 above may be reiterated.

1.42. That the content of the para 1.42 are matter of record, hence need not reply on behalf of the answering respondent.

1.43. That the content of the para 1.43 are matter of record, hence need not reply on behalf of the answering respondent.

NOTARY
Rajender Singh Negi
Advocate
Dehradun District
Reg.No.19(01)2002
10-12-22 to 09-12-27
GOVT. OF UTTARAKHAND

1.44. That the content of the para 1.44 are matter of record, hence need not reply on behalf of the answering respondent.

1.45. That the content of the para 1.45 are matter of record, hence need not reply on behalf of the answering respondent.

1.46. That the content of the para 1.46 are matter of record, hence need not reply on behalf of the answering respondent.

1.47. That the content of the para 1.47 are matter of record, hence need not reply on behalf of the answering respondent.

1.48. That the content of the para 1.48 are matter of record, hence need not reply on behalf of the answering respondent.

1.49. That the content of the para 1.49 it is submitted that the site has already been inspected by the office. Automobile fuel outlet is not covered under water/air consent by the State Board and no objection has been issued to the concerned unit by the State Board. Copy of the same is annexed as Annexure 3.

1.50. That the content of the para 1.50 are matter of record, hence need not reply on behalf of the answering respondent.

1.51. That the content of the para 1.51 are matter of record, hence need not reply on behalf of the answering respondent.

NOTARY
Rajender Singh Negi
Advocate
Dehradun District
Reg.No.19(01)2002
10-12-22 to 09-12-27
GOVT. OF UTTARAKHAND

1.52. That in reply to the content of the para 1.52 nothing to say on behalf of the answering respondent.

2. It is submitted that the said grounds do not take significance as the said grounds are not maintainable, in view of the fact that the Original Application is liable to be dismissed with cost.

3. That in the abovementioned facts and circumstances of the case the Original application of the petitioner is liable to be dismissed.

4. That no new facts/ grounds have been taken by the answering Respondent which are not pleaded before the Courts below in the present reply Affidavit.

DEPONENT

VERIFICATION

I the deponent do hereby verify that the contents of this reply Affidavit believed to be, which is based on the information derived from the record of the present case and nothing material has been concealed therein.

Verified at on this October, 28th day of 2025.

DEPONENT

Dr. Parag Madhukar Dhakate
Member Secretary
Uttarakhand Pollution Control Board

Identify by

डा० राजकुमार चतुर्वेदी
वैज्ञानिक अधिकारी
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

NOTARY
Rajender Singh Negi
Advocate
Dehradun District
Reg.No.19(01)2002
10-12-22 to 09-12-27
GOVT. OF UTTARAKHAND

This affidavit is sworn before me by
Shri.....Dr. Parag Madhukar Dhakate.....
who is identified by Shri...........
at Dehradun on.........28/10/25

(Rajender Singh Negi)
Advocate & Notary. Dehradun

Annexure-1

क्षेत्रीय कार्यालय

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

आवास विकास कालोनी, हल्द्वानी (नैनीताल)

UKPCB Ph No- 05946-225618, 221532 Web Site-www.ueppcb.uk.gov.in

पत्रांक–यूकेपीसीबी/आर0ओ0एच0/रि/25/1812–867 दिनांकः–24/09/25

सेवा में

सदस्य सचिव महोदय,

उत्तराखण्ड़ प्रदूषण नियंत्रण बोर्ड,

देहरादून।

विषयः मा0 एन0जी0टी0 में योजित मूल आवेदन संख्या 416/2025 गोपाल सिंह बनवासी बनाम इण्डियन ऑयल कॉरपोरेशन लि0 एवं अन्य में पारित आदेश के संबंध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्र यूकेपीसीबी/एच0ओ0/सा0–183–935/2025/1033 दिनांक 20.09.2025 के अनुपालन में कार्यालय द्वारा दिनांक 21.09.2025 को संदर्भित स्थल का निरीक्षण किया गया है। आख्यानुसार Automobile Fuel Outlet (Only dispensing) राज्य बोर्ड के गैर औद्योगिक श्रेणी में चिन्हित प्रक्रियाओं के वर्गीकरण में जल/वायु सहमति में आच्छादित नहीं है तथा बोर्ड द्वारा जल/वायु अधिनियमों के अन्तर्गत स्थापनार्थ सहमति निर्गत नहीं की गयी है।

अतः उक्त प्रकरण पर स्थलीय निरीक्षण आख्या एवं पैरावाईज नैरेटिव पत्र के साथ संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक–यथोपरि।

भवदीय

[signature] 23/9/2025

(अनुराग नेगी)

क्षेत्रीय अधिकारी

निरीक्षण आख्या

कृपया बोर्ड मुख्यालय के पत्रांकः यूकेपीसीबी/एच0ओ0/सा0–183–935/2025/1033 दिनांक 20.09.2025 के अनुपालन में मै0 इण्डियन ऑयल कॉरपोरेशन लि0 ग्राम–उप्राड़ा, दशाईथल तहसील–गंगोलीहाट जिला–पिथौरागढ़ में पैट्रोल पंप का निरीक्षण दिनांक 21.09.2025 को श्री पुष्कर सिंह खाती (इकाई प्रतिनिधि) की उपस्थिति में अधोहस्ताक्षरकर्ताओं द्वारा किया गया है। बिन्दुवार निरीक्षण आख्या निम्नवत हैः–

1. संदर्भित स्थल गंगोलीहाट–बेरीनाग सड़क मार्ग में ग्राम–उप्राड़ा दशाईथल तहसील–गंगोलीहाट जिला–पिथौरागढ़ में स्थित है।
2. स्थल पर पैट्रोल पंप के स्थापना हेतु भूमि समतलीकरण तथा दीवारों का निर्माण कर दो डिस्पेंसिंग यूनिट की स्थापना की गयी है तथा निरीक्षण के दौरान निर्माण कार्य प्रगति पाया गया है। (संलग्नक–01)
3. केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दिनांक 07.01.2020 को निर्गत नये पेट्रोल पंप की स्थापना हेतु दिशा निर्देशों के अन्तर्गत प्रस्तावित पेट्रोल पंप से 50 मी0 की परिधि में आवासीय भवन स्थित है तथा श्री महाकाली विद्या मंदिर ग्राम–उप्राड़ा दसाईथल 50 मी0 की परिधि से अधिक दूरी पर स्थित है। प्रस्तावित स्थल से 50 मी0 के अन्तर्गत कोई चिकित्सालय (10 बेड अधिक) स्थित नहीं है।
4. उपरोक्त के संबंध में प्रस्तावक द्वारा निरीक्षण के दौरान खण्ड विकास अधिकारी विकास खण्ड गंगोलीहाट तथा तहसीलदार गंगोलीहाट जिला–पिथौरागढ़ की पेट्रोल पंप से दूरियों के संबंध में आख्या प्रस्तुत की गयी है। आख्या संलग्न (संलग्नक–02)
5. राज्य बोर्ड के गैर औद्योगिक श्रेणी में चिन्हित प्रक्रियाओं के वर्गीकरण में Automobile Fuel Outlet (Only dispensing) जल/वायु सहमति में आच्छादित नहीं है। बोर्ड द्वारा जल/वायु अधिनियमों के अन्तर्गत स्थापनार्थ सहमति निर्गत नहीं की गयी है।

अतः आख्या अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

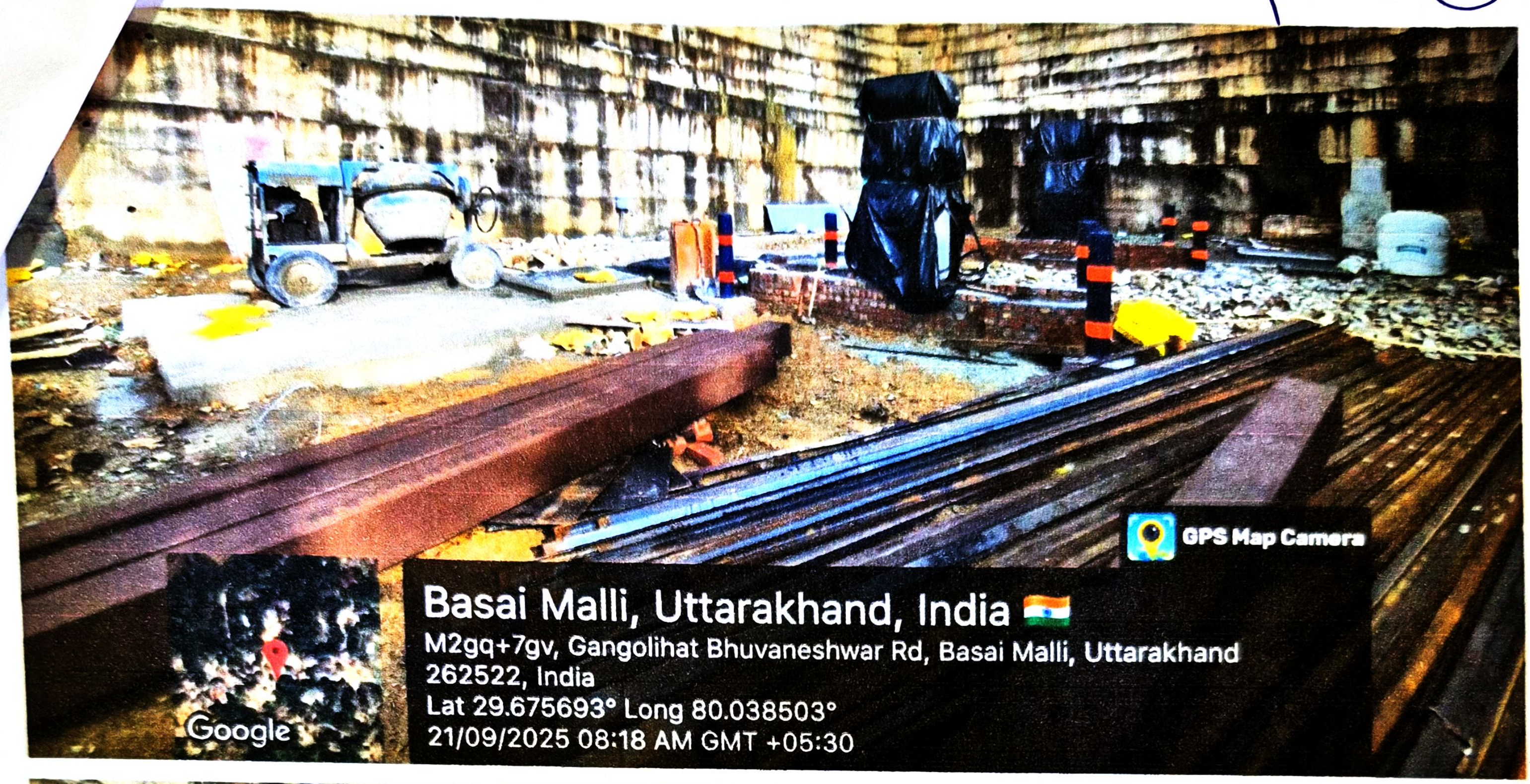
(चन्द्रबल्लभ जोशी)
अनु0सहायक

(हरीश चन्द्र जोशी)
सहा0वैज्ञा0अधिकारी

क्षेत्रीय अधिकारी

IMG-20250923-WA0045.jpg

संलग्नक-01



IMG-20250923-WA0046.jpg

सलग्नक- 02

कार्यालय तहसीलदार, गंगोलीहाट।

संख्या 45 /एम0जे0-विविध 2024 दिनांक-21 जून ,2024

सेवा में

उप जिलाधिकारी,
गंगोलीहाट।

विषय- ग्राम उप्राडा के स्थान दशाईथल में इंडियन आयल कम्पनी के प्रस्तावित पेट्रोल पम्प के समीप आबादी की सूचना उपलब्ध कराये जाने के संबंध में ।

महोदय

उपरोक्त विषयक जिला पूर्ति अधिकारी पिथौरागढ़ के पत्र संख्या1344जि0पू0अ0/40-पे0अ0(पेट्रोल पम्प) दिनांक मार्च 19.2024 में अपने पृष्ठांकित आदेश दिनांक 09.05.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा प्रार्थी श्री एम0 पी0 सिंह निवासी हिम्मतपुर बिठौरिया न0.1 तहसील नैनीताल के प्रार्थना पत्र में अंकित ग्राम उप्राडा के स्थान दशाईथल में इंडियन आंयल कम्पनी के प्रस्तावित पेट्रोल पम्प के समीप आबादी/आवासीय भवनों सरकारी भवनों एवं विद्यालयो जो 50 मीटर की परिधि के अन्दर आते है, की जांच आख्या उपलब्ध कराये जाने के निर्देश दिये गये है।

प्रकरण में राजस्व उप निरीक्षक दशाई थल से जांच करवायी गयी। राजस्व उप निरीक्षक ने अपनी जांच आख्या द्वारा अवगत कराया गया कि प्रार्थी श्री एम0 पी0 सिंह निवासी ग्राम हिम्मतपुर बिठौरिया न0.1तहसील नैनीताल से सबंधित मोबाईल नम्बर 8449298684 से सम्पर्क करने पर प्रकरण की जांच हेतु निर्धारित तिथि को मौके मे उपस्थित रहने हेतु सूचना देने पर उनके द्वारा किन्ही कारणवश मौके में उपस्थित रहने मे असमर्थता जाहिर की गयी।

2– ग्राम उप्राडा पट्टी दशाईथल तहसील गंगोलीहाट अन्तर्गत वर्तमान में इंडियन आयल कम्पनी का पेट्रोल पम्प स्थापित किया जाना प्रस्तावित है। जो श्री देवेन्द्र सिंह खाती पुत्र श्री पुष्कर सिंह खाती ग्राम उप्राडा की भूमि जो कि ग्राम उप्राडा की गै0वि0ज0ख0ख0स0 41 व0स0 478म श्रेणी 7 (क) की जिसमें की मालिकाना हक प्राप्त है, के मध्ये की 0.060 हेक्टेयर भूमि मे मौके में समतलीकरण का कार्य किया जाना पाया गया उक्त भूमि पनार गंगोलीहाट बेरीनाग राष्ट्रीय राजमार्ग 309 A के हिलसाईड में उक्त ग्राम के तोक में स्थित है।

3– प्रस्तावित पेट्रोल पम्प की भूमि के मध्य बिन्दु के आस पास स्थित भवनो,सरकारी भवनों एवं विद्यालयों की दूरी दिशा निम्नानुसार है।

1– <u>पूरब दिशा</u> में – श्री महाकाली माध्यमिक विद्या मन्दिर दशाईथल की दूरी 121 मी0 एवं रिहायशी मकानों की दूरी 60 मीटर

2– <u>पश्चिम दिशा</u>– श्री राजेन्द्र लाल वर्मा पुत्र जोगा लाल वर्मा ग्राम उप्राडा (सुनारगांव) के भवन की दूरी 34 मीटर एवं तदोपरान्त पडाव दशाईथल का स्थानीय बाजार

3– <u>उत्तर दिशा में</u>– विकास खण्ड गंगोलीहाट के कार्यालय भवन की दूरी 37 मीटर एवं 16.20 मीटर की गहरायी विकास खण्ड गंगोलीहाट के कैन्टीन की दूरी 34मीटर समायान्तर एवं 22 मीटर गहराई है।

4–<u>दक्षिण दिशा में</u> –गंगोलीहाट दशाईथल बेरीनाग मोटर मार्ग राष्ट्रीय राजमार्ग 309 A 22 मीटर की दूरी पर है ।

5–<u>उत्तर पूरब दिशा की ओर</u> –श्री पुष्कर सिंह खाती पुत्र श्री दलीप सिंह निवासी ग्राम उप्राडा के वर्तमान में आवासी भवन की दूरी –19मी0 समायानतर एवं 10 मीटर गहराई।

6–<u>उत्तर पश्चिम दिशा की ओर</u> –राजकीय पशु चिकित्सालय गंगोलीहाट का पुराना गैर उपयोगी भवन 35 मीटर एवं दशाईथल पडाव विकास खण्ड कार्यालय गंगोलीहाट आन्तरिक हल्का वाहन मार्ग की दूरी 21 मी0 तथा राजकीय पशु चिकित्सालय गंगोलीहाट मुख्य भवन की दूरी 90 मीटर 11 मीटर समायान्तर एवं 16 मी0 गहराई है।

उप जिलाधिकारी कार्यालय गंगोलीहाट 27/06/24

(13)

क्षिण पचिम दिशा की ओर – पूरन चन्द्र पुत्र दुर्गा दत्त ग्राम कसेड़ी हाल उप्राडा तहसील गंगोलीहाट का आवासीय भवन की दूरी 35 मीटर है।

7– प्रस्तावित भूमि जिसमें इंडियन आयल कम्पनी के प्रेट्रोल पम्प मौके में भू समतलीकरण एवं रिट्रेनिंग वाल का प्रगति पर है। के मध्य विन्दु से पूरब/पश्चिम एवे उत्तर दिशा की ओर .10–12 मीटर की दूरी पर तीनों ओर लगभग 15–20मीटर ऊचाई के सुरक्षा दीवालो का निर्माण कार्य किया जाना दौराने जांच तस्दीक हुआ दक्षिण दिशा की ओर खुला हुआ भाग स्थित है, जिससे कि 22 मीटर की दूरी पर उक्त NH प्रचलित है।

अतः राजस्व उप निरीक्षक की जांच आख्या सेवा में प्रेषित

संलग्न–उपरोक्तानुसार

भवदीय,

तहसीलदार
गंगोलीहाट

उप जिलाधिकारी
गंगोलीहाट
26/06/25

उप जिलाधिकारी कार्यालय गंगोलीहाट

पंजीकृत / दस्ती

कार्यालय लोक सूचना अधिकारी / खण्ड विकास अधिकारी, गंगोलीहाट

पत्रांक 66 / 02–सूचना का अधिकार / 2024–25, दिनांक 25 अप्रैल 2024

श्री देवेन्द्र सिंह खाती,
दशाईथल, उप्राड़ा,
विकास खण्ड गंगोलीहाट,
जनपद पिथौरागढ़।

सूचना का अधिकार अधिनियम–2005 के अन्तर्गत आपके अनुरोध पत्र दिनांक 11.03.2024 के क्रम में आपके द्वारा चाही गयी सूचना निम्न प्रकार आपको उपलब्ध करायी जा रही है :–

बिन्दु संख्या 01 :–	वर्तमान में ग्राम पंचायत उप्राड़ा के अन्तर्गत पृथक से कोई क्षेत्र आवासीय क्षेत्र घोषित नहीं किया गया है। अतः बिन्दु संख्या 01 पर सूचना धारित नहीं है।
बिन्दु संख्या 02 :–	वर्तमान तिथि तक ग्राम पंचायत द्वारा ग्राम पंचायत में भवन निर्माण के सम्बन्ध में कोई भी मानचित्र स्वीकृत नहीं किया गया है। अतः बिन्दु संख्या 02 पर सूचना धारित नहीं है।
बिन्दु संख्या 03 :–	ग्राम पंचायत उप्राड़ा की कुल आबादी की सूचना संलग्न है।

संलग्न :– यथोपरि।

लोक सूचना अधिकारी /
खण्ड विकास अधिकारी
गंगोलीहाट

Scanned with OKEN Scanner

संलग्न (5)

...द्योगिक श्रेणी में चिन्हित प्रक्रियाओं के वर्गीकरण, श्रेणी एवं सहमति शुल्क का निर्धारण।

	Non-Industrial operations (Activities/ Facilities/ Infrastructure/ Service Sectors)	Pollution Index	Proposed Consent to Establish and CCA fresh Fee including Hazardous Authorisation Fee	Proposed CCA renewal Fee including Hazardous Authorisation Fee (per Year)
1	Railway Stations (Waste Water generation ≥ 100 KLD	75 (Red)	Rs 50,000/- each	RS 25000/-
	Railway Stations (Waste Water generation ≥ 10 KLD, but < 100 KLD	50 (Orange)	Rs 25000/- each	Rs 15000/-
	Railway Stations (Waste Water generation < 10, KLD	30 (Green)	Rs 10000/- each	Rs 5000/-
	Building and construction project having built up area up to 20,000 sq. m and waste water generation ≥ 50 KLD and less than 100 KLD	50 (Orange)	Rs 50000/- each	Rs 25000/-
	Building and construction project having built up area more than 20,000 sq. m with waste water generation ≥ 100 KLD	75(Red)	Rs 100,000/-	Rs 50,000/-
	Building and construction project having built up area less than 20,000 sq. m with waste water generation ≥ 10 KLD, but < 50 KLD	Green	Rs 10, 000/- each	Rs 5000/-
3	Construction and Demolition (C&D) Waste processing Plants	50 (Orange)	Rs 50000/- each	Rs 25000/-
4	Airports and Commercial Air Strips with waste water generation > 100 KLD	75 (Red)	Rs 100,000/-	Rs 50,000/-
5	Airports and Commercial Air Strips with waste water generation < 100 KLD	50 (Orange)	Rs 50000/- each	Rs 25000/-
6	Health-care Establishment (as defined in BMW Rules) if waste water generation is > 100 KLD or the hospital is having incinerator irrespective of any amount of waste water generation	75 (Red)	Already Decided	Already decided
7	Health-care Establishment (as defined in BMW Rules) if waste water generation is less than 100 KLD	50 (Orange)		
8	Hotels having overall wastewater generation @ 100 KLD and more.	75 (Red)	Already decided	Already decided
9	Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms. and waste water generation is less than 100 KLD and having coal /oil fired boiler	40 (Orange)		
10	Hotels (up to 20 rooms and without boilers) and having overall waste water generation less than 10 KLD and no hazardous waste and no boiler	20 (Green)		
11	Home Stay, Guest House with total rooms are 6 or less	White	Rs 1000/-	Not Applicable
12	Railway locomotive work shop/Integrated road transport workshop/Authorized service centres with waste water generation more than 100 KLD	75 (Red)	Rs 75000/- each	Rs 50000/-
13	Railway locomotive work shop/Integrated road transport workshop/Authorized service centres with waste water generation less than 100 KLD	50 (Orange)	Rs 50000/- each	Rs 25000/-
14	Common treatment and disposal facilities (CETP, TSDF, CBMWTF, effluent conveyance project, incinerator, MSW sanitary land fill site) Note: Solvent/acid recovery plant and E-waste recycling are considered as industrial operation.	Red	Rs 100,000/- each	Rs 75,000/-
15	Automobile servicing, repairing and painting with waste water generation more than 100 KLD (excluding only fuel dispensing)	75 (Red)	Rs 75000/- each	Rs 50,000/-
16	Automobile servicing, repairing and painting with waste water generation less than 100 KLD (excluding only fuel dispensing)	50 (Orange)	Rs 50,000/- each	Rs 25000/-
17	Automobile servicing, repairing and painting with waste water generation less than 10 KLD (excluding only fuel dispensing)	Green	Rs 10,000/- each	Rs 5000/-
18	Mechanized laundry using oil fired boiler	50 (Orange)	Rs 50,000/- each	Rs 25,000/-
19	Mechanized laundry without using oil fired boiler	Green	Rs 10,000/- each	Rs 5000/-

	Non-Industrial operations (Activities/ Facilities/ Infrastructure/ Service Sectors)	Pollution Index	Proposed Consent to Establish and CCA fresh Fee including Hazardous Authorisation Fee	Proposed CCA renewal Fee including Hazardous Authorisation Fee (per Year)
20	New highway construction project	50 (Orange)	Rs 75000/- each	Rs 50,000/-
21	Facility of handling, storage and transportation of food grains in bulk	25 (Green)	Rs 10,000/- each	Rs 5000/-
22	Flyash export, transport & disposal facilities	37.5 (Green)	Rs 10,000/- each	Rs 5000/-
23	Mineral stack yard/Railway sidings	37.5 (Green)	Rs 10,000/- each	Rs 5000/-
24	Oil and gas transportation pipeline.	37.5 (green)	Rs 10,000/- each	Rs 5000/-
25	Automobile Fuel outlets (only dispensing)	-	Not Applicable	Not Applicable
26	Gold Assaying and Hallmarking Centres	58.33 (Orange)	Rs 50,000/- each	Rs 25,000/-
27	Dairy	50 (Orange)	Rs 50,000/- each	Rs 25,000/-
28	Dairy farms (with 15 animal or more)	41.75 (Orange)	Rs 15,000/- each	Rs 5,000/-
29	Gaushalas	37.5 (Green)	Rs 1,000/- each	Rs 500/-
30	Boarding Schools and other educational institutes having Hostel facility/ PG/ with total Boarders more than 1000 Boarders	Red	Rs 100,000/- each	Rs 50000/-
31	Boarding Schools and other educational institutes having Hostel facility/ PG with total Boarders > 100 and < 1000	Orange	Rs 50,000/- each	Rs 25000/-
32	Boarding Schools and other educational institutes having Hostel facility/ PG/ with total seats < 100	Green	Rs 10,000/- each	Rs 5000/-
33	Ashrams and Dharamshala with more than 100 KLD waste water generation	Red	Already decided	Already decided
34	Ashrams and Dharamshala with waste water generation > 10 KLD and less than 100 KLD	Orange		
35	Ashrams and Dharamshala with less than 100 KLD waste water generation	Green		
36	Kolhus	Orange	Rs 10,000/- each	Rs 5000/-
37	Restaurant having > 200 seats	Orange	Rs 10,000/- each	Rs 5000/-
38	Restaurant having more than 20 seats and less than 200 seats	Green	Rs 5,000/- each	Rs 1000/-
39	Restaurants having less than 20 seats	White	Rs 1000/-	Not Applicable
40	Banquette hall/ Wedding Points	Green	Rs 10,000/- each	Rs 5000/-
41	Almirah, Grill Manufacturing Micro scale/ cottage units involved in spray painting	Green	Rs 5,000/- each	Rs 1000/-
	All White Category Units		Rs 1000/-	Not Applicable

95

संलग्न-(02)

क्षेत्रीय कार्यालय

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

आवास विकास कालोनी, हल्द्वानी (नैनीताल)।
Phone - 05946-225618 E-mail : ro.haldwani@gmail.com

UKPCB

Ref:UKPCB/ROH/ क्षे0 प्रदूषण/24/3171-1402 दिनाक 12/03/2

सेवा में

प्रभारी अधिकारी
कृते जिलाधिकारी
पिथौरागढ़।

विषयः– इंडियन ऑयल कॉर्पोरेशन लिमिटेड डिविजनल ऑफिस देहरादून के द्वारा नया रिटेल आउटलेट लगाये जाने के लिये ग्राम उपराड़ा, तहसील गंगोलीहाट, जिला पिथौरागढ़ के खसरा संख्या –478 की एन0ओ0सी0 दिये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक कार्यालय जिलाधिकारी, पिथौरागढ़ के संख्या–ज्ञाप/XXXi–विविध/2022 दि0 20.01.2024 का सन्दर्भ ग्रहण करना चाहेंगे। राज्य बोर्ड द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं राज्य बोर्ड द्वारा जारी दिशा निर्देश के अनुसार इकाईयों को जल/वायु अधिनियमों के अन्तर्गत सहमति निर्गत की जाती है। तद्संबंध में अवगत कराना है की Auto mobile fuel outlet (Only Dispensing) जल/वायु सहमति में आच्छादित नहीं है।

अतः संबंधित प्रकरणों को संलग्न केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाईन के अनुसार निस्तारित करना चाहेंगे। सूचनार्थ सादर प्रेषित है।

सूचनार्थ प्रेषित।

संलग्न - यथोपरि

भवदीय,

(डा0 डी.के. जोशी)
क्षेत्रीय अधिकारी

12/03/24

संलग्नक-03

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
आवास विकास कालोनी, हल्द्वानी (नैनीताल)
UKPCB
Ph No.- 05946-225618, 221532Web Site-www.ueppcb.uk.gov.in

Ref:UKPCB/ROH/ 1210 (208)/24/ 1303-512 Dt- 31/08/24

सेवा में,

सहायक प्रर्यावरण अभियंता,

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,

देहरादून।

विषय– शिकायत (श्री एम0 पी0 सिंह) के निस्तारण के संबंध में।

महोदय,

उपरोक्त विषयक बोर्ड मुख्यालय के कृपया बोर्ड मुख्यालय के पत्रांक यू0के0पी0सी0बी0 / एच0ओ0 / शिकायत– 01–Vol-II-2024-634 दिनांक 02.08.2024 के अनुपालन में श्री एम0 पी0 सिंह के संलग्न शिकायती पत्र के क्रम में ग्राम–उप्राड़ा, दशाईथल, तहसील–गंगोलीहाट, जिला–पिथौरागढ़ में प्रस्तावित पेट्रोल पम्प का स्थलीय निरीक्षण क्षेत्रीय कार्यालय से सहायक वैज्ञानिक अधिकारी व अवर अभियन्ता द्वारा श्री देवेन्द्र सिंह खाती द्वारा (इकाई प्रतिनिधि) की उपस्थिति में दि0 15. 08.2024 को किया गया।

अतः स्थलीय निरीक्षण आख्या संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित की जा रही है।

संलग्नक–यथोपरि।

भवदीय

(डॉ0 डी0के0जोशी)
क्षेत्रीय अधिकारी

निरीक्षण आख्या

कृपया बोर्ड मुख्यालय के पत्रांक यू0के0पी0सी0बी0/एच0ओ0/शिकायत-01-Vol-II-2024-634 दिनांक 02.08.2024 के अनुपालन में श्री एम0 पी0 सिंह के संलग्न शिकायती पत्र के कम में ग्राम-उप्राड़ा, दशाईथल, तहसील-गंगोलीहाट, जिला-पिथौरागढ़ में प्रस्तावित पेट्रोल पम्प का स्थलीय निरीक्षण दि0 15.08.2024 को श्री देवेन्द्र सिंह खाती (इकाई प्रतिनिधि) की उपस्थिति में अधोहस्ताक्षरकर्ता द्वारा किया गया। बिन्दुवार स्थलीय निरीक्षण आख्या निम्नवत् है:-

01. संदर्भित स्थल गंगोलीहाट बेरीनाग सड़क मार्ग में ग्राम-उप्राड़ा, दशाईथल, तहसील-गंगोलीहाट, जिला-पिथौरागढ़ में स्थित है।
02. निरीक्षण के दौरान पेट्रोल पम्प की स्थापना हेतु भूमि समतलीकरण तथा दीवार का निर्माण पूर्व में किया पाया गया तथा निरीक्षण के दौरान निर्माण कार्य नही किया जा रहा था। (संलग्नक-01)
03. केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दि0 जनवरी, 07, 2020 को निर्गत नये पेट्रोल पम्प की स्थापना हेतु दिशा निर्देशो के अन्तर्गत प्रस्तावित पेट्रोल पम्प से 50 मी0 की परिधी में आवसीय भवन स्थित है। तथा श्री महाकाली विद्या मन्दिर, ग्राम-उप्राड़ा, दशाईथल, 50 मी0 की परिधी से अधिक दूरी पर स्थित है तथा प्रस्तावित स्थल से 50 मी0 के अन्तर्गत कोई चिकित्सालय (10 बैंड व अधिक) स्थित नही है।
04. उपरोक्त के संबध में प्रस्तावक द्वारा निरीक्षण के दौरान खण्ड विकास अधिकारी, वि0खं0-गंगोलीहाट तथा तहसीलदार गंगोलीहाट, जिला-पिथौरागढ़ की पेट्रोल पम्प से दूरीयो के संबध में आख्या की प्रस्तुत की गयी है। (संलग्नक-02)
05. राज्य बोर्ड के गैर औद्योगिक श्रेणी में चिन्हित प्रकियाओं के वर्गीकरण में **Automobile fuel outlets (Only dispensing)** सफेद श्रेणी में आच्छादित है तथा सहमति बाध्यता से मुक्त रखा गया है। (संलग्नक-03)

अतः आख्या अवलोकनार्थ एंव अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(शुभम गुसाई)
अवर अभियन्ता

(हरीश चन्द्र जोशी)
सहा0वैज्ञा0अधिकारी

क्षेत्रीय अधिकारी